

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 151 OF 2024/EZ**

**In the matter of:**

Ajijul Khalasi & Others

...Applicants

**Versus**

SEIAA, Assam represented by its  
Member Secretary & Others

...Respondents

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**Date:** 10.12.2024 .

**Filed through**

Advocate on behalf of the Respondent No. 6

Tarun Patnaik

Enrolment No.: O/663/2013

Ph. No.: 8447484424

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
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SEIAA, Assam represented by its  
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...Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6**

I, Nikhil Mittal, aged about 32 years, S/o Basant Kumar Mittal, at present working as Director of the Respondent No. 6, residing at C/O Basant Kumar Mittal, H. No.-114 Shanti Kunj, Murlidhar Sharma Road, Panbazar, Kamrup Metro, Assam-781001, do hereby solemnly affirm and state as follows:

1. That I have been duly authorised by the Respondent No. 6 to swear the present affidavit on its behalf.
2. That the present affidavit is being filed for the purpose of bringing on record the relevant facts occurred after the filing of the counter affidavit by the present deponent in the present application and the

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Nikhil Mittal

Director

same are necessary for the just and effective adjudication of the present matter.

3. That the present original application has been filed by the Applicants praying for setting aside the public hearing dated 10.06.2024 held at the Chamata Pathar, under Sonepur Revenue Circle, Dist- Kamrup (M), Assam with respect to the establishment of a split cement grinding unit of capacity 1.0 MTPA by the Respondent No. 5 (“**proposed project**”). Further, the Applicants have also prayed for a direction to Respondent No. 1 to engage any agency/authority other than Respondent No. 3 to complete the public hearing process as per the procedure laid down in the EIA Notification.
4. That the Respondent No. 6 had filed its Counter Affidavit dated 22.09.2024, whereby the Respondent No. 6 has strongly contested the present original application. By way of its Counter Affidavit, the Respondent No. 6 had also brought on record the minutes of the meeting of SEAC, Assam which was held on 09.08.2024 whereby, a recommendation was made to grant Environmental Clearance in favour of the proposed project vide Annexure-F/6 of the Counter Affidavit.
5. That pursuant to the recommendation of SEAC, the matter of grant of Environmental Clearance in favour of the proposed project was considered by the SEIAA in its 20<sup>th</sup> meeting held on 27.09.2024. Thereafter, the Respondent No.6 vide its letter dated 02.12.2024 to the SEIAA, Opposite Party No.1 has requested for grant of EC



in its favour in view of the favourable recommendation of the SEIAA in its meeting held on 27.09.2024 to 29.09.2024.

A copy of the minutes of the 20<sup>th</sup> SEIAA meeting held on 27.09.2024 is annexed herewith as Annexure-L/6 and Copy of the letter dated 02.12.2024 of the Respondent No.6 to the SEIAA, Opposite Party No.1 is annexed herewith as Annexure-M/6.

6. That a perusal of the minutes of the 20<sup>th</sup> meeting of SEIAA held on 27.09.2024 reveal that the SEIAA duly took note of the deliberations of SEAC. The deliberations of SEAC held on 09.08.2024 have been briefly summarised below:

- (i) The proposed project will generate employment in the locality which will ultimately uplift the living standards of the local communities.
- (ii) The public hearing could not be undertaken before 10.06.2024 due to the imposition of model code of conduct by the Election Commission of India, in view of the ensuing parliamentary elections.
- (iii) The public hearing was conducted in the presence of the district administration and was attended by around 400 stakeholders.
- (iv) The proceedings of the public hearing were duly recorded and were submitted before the regulatory body for further action.
- (v) Some of the Petitioners in the present original application have vested interests in another cement plant located near

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*Shri. J. J. J.*

Director

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the proposed site i.e., Star Cement and have attempted to stall the proposed project in view of their own interests.

- 7. That after considering the aforementioned observations of SEAC as well as its recommendation to grant Environmental Clearance to the proposed project, SEIAA has deemed it appropriate to defer the final decision on grant of Environmental Clearance until the present has been adjudicated by this Hon'ble Tribunal.
- 8. That the answering deponent craves leave of this Hon'ble Tribunal to add, alter or amend the counter affidavit if necessary.
- 9. That the facts stated in this counter affidavit are true to the best of my knowledge and based on records.

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Identified by

*Biraj Dutta*  
Advocate  
10/12/2024

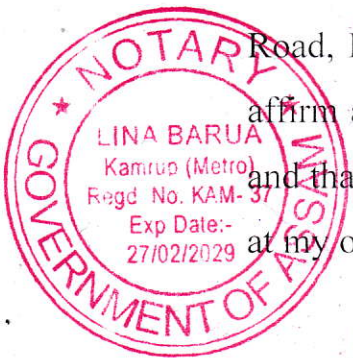
*Nikhil Mittal*

Director

DEPONENT

**VERIFICATION**

I Nikhil Mittal, aged about 32 years, S/o Basant Kumar Mittal, at present working as Director of the Respondent No. 6, residing at C/O Basant Kumar Mittal, H. No.-114 Shanti Kunj, Murlidhar Sharma Road, Panbazar, Kamrup Metro, Assam-781001, do hereby solemnly affirm and verify the contents of paragraph are true to my knowledge and that I have not suppressed any material facts. I sign this verification at my office on 10<sup>th</sup> day of December, 2024.



TAJ CEMENT MANUFACTURING PVT. LTD.

*Nikhil Mittal*

Director

VERIFICANT

Date: 10/12/2024

10 DEC 2024

LINA BARUA  
NOTARY GOVT. OF ASSAM  
Kamrup (Metro) Guwahati  
Regd. No.- KAM-37

**ANNEXURE-L/6**

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
 (Issued by the State Environment Impact Assessment  
 Authority (SEIAA),  
 ASSAM)

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**Minutes of 20th SEIAA Meeting State Environment Impact Assessment Authority**  
**meeting held from 27/09/2024 to 27/09/2024**

Date: 24/10/2024

**MoM ID:** EC/MOM/SEIAA/429506/9/2024

**Agenda ID:** EC/AGENDA/SEIAA/429506/9/2024

**Meeting Venue:** Conferance Hall, 3rd Floor, Pollution Control Board Assam

**Meeting Mode:** Physical

**Date & Time:**

27/09/2024	11:00 AM	02:00 PM
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**1. Opening remarks**

The Member Secretary, SEIAA welcomed the Chairman, SEIAA and the Member of regulatory body. She briefed the house about the agenda for the meeting for deliberation and to expedite disposal of the recommended proposals by SEAC, Assam.

**2. Confirmation of the minutes of previous meeting**

As per the agenda, the regulatory body duly reviewed the Minutes of the 18th SEIAA Meetings held on 19/09/2024.

**3. Details of proposals considered by the committee**

Day 1 -27/09/2024

**3.1. Agenda Item No 1:****3.1.1. Details of the proposal**

<b>BONGARA VILLAGE KP LAND EARTH MINING PERMIT AREA by GOLAK KALITA located at KAMRU P METRO,ASSAM</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
SIA/AS/MIN/462659/2024	SEIAA.3742/2024	03/04/2024	Mining of minerals (1(a))

### 3.1.2. Deliberations by the committee in previous meetings

**Date of SEAC 1 :**30/04/2024

**Deliberations of SEAC 1 :**

Necessary land documents submitted in support of the proposal is placed before the Committee for examination and appraisal. The Joint Verification Report (JVR) with the Revenue and Forest Department is also placed for scrutiny. After due discussions and deliberations the Committee is of the opinion to allow extraction of the minor mineral with the approved quantity of **3,416** cu m of Ordinary Earth in **1 (one)** year.

**Decision: Recommended grant of the EC for 1(one) year.**

**Date of SEIAA 2 :**31/05/2024

**Deliberations of SEIAA 2 :**

Uploaded JVR is not legible. A fresh JVR need to be furnished with whether it is agricultural land or not.

### 3.1.3. Deliberations by the SEIAA in current meetings

EC is approved for project area allotted 0.35Ha with a quantity of 3,416 cu m of Ordinary Earth in 1 (one) year subject to the terms and conditions laid down by SEAC and that the area in question is to be reflected in the DSR.

### 3.1.4. Recommendation of SEIAA

Approved

### 3.1.5. Details of Environment Conditions

#### 3.1.5.1. Specific

##### SPECIFIC CONDITIONS BY SEAC

1. This is subject to the conditions that the proponent shall have to strictly follow all terms and conditions laid down in the approved mining plan;
  2. This is also subject to the conditions that: (a) mining shall be confined and limited to the area falling within the GPS coordinates; (b) the Proponent shall extract the approved quantity of mineral indicated herein with maximum mining depth of up to 2 ( two) meters only from the non-mined surface; (c) to demarcate the excavation setting out plan with reference coordinates and levels; (d) to start the excavation from one end and proceed to another end in layers such as one metre depth layers; (e) if the excavation depth exceeds 2.0m depth, it is necessary to protect the sides of the excavation by driving sheet piles or soldier piles. The vertical members to protect the excavation is to be driven first followed by horizontal members; (f) stack the soil away from the excavation edge to prevent soil collapsing to the excavated area.
- The project Proponent accordingly shall submit an undertaking whereby he has to undertake to obtain the earth cutting permission from the District Commissioner, Kamrup and to submit the same to the DFO concerned.
3. The Divisional Forest Officer shall ensure due vigilance in the mining area to avert any kind of irregularities / illegalities during the mining period.
  4. The DFO shall also ensure marking the boundary of the mining site on the ground fixing permanent concrete pillars, painted yellow with the Geocoordinates depicted there in on the pillars/posts, following the GPS coordinates mentioned in the approved mining plan.

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### 3.1.5.2. Standard

1(a)	<b>Mining of minerals</b>
<b>Statutory compliance</b>	
1.	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.	Validity of EC is as per life of the mine mentioned in EC letter.
<b>Air quality monitoring and mitigation measure</b>	
1.	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO <sub>2</sub> and NO <sub>x</sub> . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
1.	Major approach roads shall be properly maintained with dust suppression measures and the river bank in any case must not be damaged.
1.	The transportation of mining material shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the material through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
1.	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
<b>Water quality monitoring and mitigation measures</b>	
1.	Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
1.	The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing



	any chance of mine inundation.
1.	The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the mine site upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.
<b>Noise and Vibration monitoring and prevention</b>	
1.	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
1.	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
<b>Mining Plan</b>	
1.	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
1.	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
1.	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
1.	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
1.	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
<b>Land Recalvation</b>	
1.	Native tree species shall be selected and planted over areas affected by subsidence.
<b>Public hearing and Human health issues</b>	
1.	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
1.	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
1.	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
1.	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius
<b>Corporate Environment Responsibility</b>	



1.	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have a defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
1.	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
<b>Miscellaneous</b>	
1.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
1.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
1.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
1.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
1.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
1.	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
1.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
1.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
1.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
1.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
1.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
1.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

### 3.2. Agenda Item No 2:

#### 3.2.1. Details of the proposal

<b>3 NO MADHGHARIA VILLAGE PATTA LAND EARTH MINING PERMIT AREA by debo borkotoky located at KAMRUP METRO,ASSAM</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
SIA/AS/MIN/472929/2024	SEAC/SEIAA.3774/2024	15/05/2024	Mining of minerals (1(a))

#### 3.2.2. Deliberations by the committee in previous meetings

<p><b>Date of SEAC 1 :</b>30/05/2024</p> <p><b>Deliberations of SEAC 1 :</b>  Necessary land documents (Dag 231, Patta 73) submitted in support of the proposal is placed before the Committee for examination and appraisal. The Joint Verification Report dated 20.11.2023 with the Revenue and Forest Department is also placed for scrutiny.  After due discussions and deliberations, the Committee is of the opinion to allow extraction of the minor mineral with the approved quantity of <b>5,855</b> Cu M in 1 (one) year.</p>
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<p><b>Date of SEIAA 2 :</b>01/07/2024</p> <p><b>Deliberations of SEIAA 2 :</b>  The SEIAA committee suggested for a site visit.</p>
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#### 3.2.3. Deliberations by the SEIAA in current meetings

<p>EC is approved for project area allotted 0.10Ha with a quantity of 5,855 cum in 1 (One) year subject to the terms and conditions laid down by SEAC and that the area in question is to be reflected in the DSR.</p>
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#### 3.2.4. Recommendation of SEIAA

<p>Approved</p>
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#### 3.2.5. Details of Environment Conditions

##### 3.2.5.1. Specific

<b>SPECIFIC CONDITIONS BY SEAC</b>	
1.	This is subject to the conditions that the proponent shall have to strictly follow all terms and conditions laid down in the approved mining plan;
2.	This is also subject to the conditions that the proponent shall

	<p>(a) demarcate the excavation setting out plan with reference coordinates and levels;</p> <p>(b) to start the excavation from one end and proceed to another end in layers such as one metre depth layers;</p> <p>(c) if the excavation depth exceeds 2.0 m depth, it is necessary to protect the sides of the excavation by driving sheet piles or soldier piles;</p> <p>(d) The vertical members to protect the excavation is to be driven first followed by horizontal members;</p> <p>(e) stack the soil away from the excavation edge to prevent soil collapsing to the excavated area;</p> <p>(f) that the excavation shall not be allowed to go below the level of land adjacent to the area in question and</p> <p>(g) proper barrier with green shed nets must have to be erected to prevent dust pollution, air pollution in the adjacent area.</p>
3.	The Divisional Forest Officer shall ensure due vigilance in the mining area to avert any kind of irregularities / illegalities during the mining period.
4.	The DFO shall also ensure marking the boundary of the mining site on the ground fixing permanent concrete pillars, painted yellow with the Geo-coordinates depicted there in on the pillars/posts, following the GPS coordinates mentioned in the approved mining plan.
5.	The project Proponent accordingly shall submit an undertaking whereby he has to undertake to obtain the earth cutting permission from the District Commissioner, Kamrup (M) and to submit the same to the DFO concerned.

### 3.2.5.2. Standard

1(a)	<b>Mining of minerals</b>
<b>Statutory compliance</b>	
1.	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.	Validity of EC is as per life of the mine mentioned in EC letter.
<b>Air quality monitoring and mitigation measure</b>	
1.	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO <sub>2</sub> and NO <sub>x</sub> . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
1.	Major approach roads shall be properly maintained with dust suppression measures and the river bank in any case must not be damaged.
1.	The transportation of mining materials shall be carried out as per the provisions and route proposed in the

	approved mining plan. Transportation of the mining materials through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
1.	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
<b>Water quality monitoring and mitigation measures</b>	
1.	Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
1.	The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
1.	The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the mine site upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.
<b>Noise and Vibration monitoring and prevention</b>	
1.	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
1.	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
<b>Mining Plan</b>	
1.	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
1.	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
1.	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws.
1.	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
1.	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
<b>Land Recalvation</b>	
1.	Native tree species shall be selected and planted over areas affected by subsidence.

<b>Public hearing and Human health issues</b>	
1.	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.
1.	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
1.	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
1.	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
1.	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius
<b>Corporate Environment Responsibility</b>	
1.	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
1.	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
<b>Miscellaneous</b>	
1.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
1.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
1.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
1.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
1.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
1.	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
1.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
1.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

1.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
1.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
1.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
1.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

### 3.3. Agenda Item No 3:

#### 3.3.1. Details of the proposal

<b>Establishment of a Centre of Excellence in Healthcare R&amp;D Facility by ASSAM GOVERNMENT-IITG HEALTH CARE FOUNDATION located at KAMRUP METRO, ASSAM</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
SIA/AS/INFRA2/482585/2024	SEAC/SEIAA.3831/2024	25/07/2024	Building / Construction (8(a))

#### 3.3.2. Deliberations by the committee in previous meetings

<p><b>Date of SEAC 1 :09/08/2024</b></p> <p><b>Deliberations of SEAC 1 :</b></p> <p>The KML file for the project is placed for examination and deliberation by the Committee.</p> <p>Requisite documents requiring clearances from the statutory bodies as uploaded including the EMP, Waste Water Management details, Solid Waste Management Plan, E-waste generation details, Rain Water Harvesting (RWH) system, Drainage Plan, Parking Plan, Disaster Management Plan etc etc are also placed before the Committee for due diligence in the matter.</p> <p>The NABET accredited consultant Sri Ashis Kumar for <b>In Situ Enviro Care</b> on behalf of the project Proponent and in presence of the Project Manager for the project has made detailed presentation before the Committee. Considering the above facts and the Office Memorandum issued by the Ministry of Environment, Forest and Climate Changes, New Delhi, Govt. of India vide No. <b>21-270/2008-IA.III</b> dated <b>19.06.2013</b> which <i>inter alia</i> states that SEIAA/SEAC need not to focus on the other issues which are normally looked after by the concerned local bodies / State Government Departments / SPCBs, the SEAC is of the considered opinion for recommending the Proposal at hand for grant of the EC.</p> <p>The Committee after due deliberation in the matter is of the considered opinion to recommend the SEIAA for grant of the EC in favour of the Proponent with the special conditions stipulated here under.</p> <p><b>Recommendation:</b> Recommended for grant of EC.</p>
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### 3.3.3. Deliberations by the SEIAA in current meetings

EC is approved for the total Built up Area for the Project is measuring 59,755 Sq m which is less than 1,50,000.00 Sq m and, therefore, the project is under Category-B of the schedule 8(a) as per the EIA Notification dated 14th September, 2006 and its amendments.

The proposed project is having 410 numbers of beds Hospital and they will use the CPHEEO Manual under the Ministry of Urban Development (MoUD), Government of India (May 2000) on Municipal Solid Waste Management, 2000.

The proposed Green Belt to be established is earmarked with an area of 1.7 Ha (29% of the Plot Area), which will include Green belt, Avenue plantation and lawn to enhance the aesthetic beauty of site and help combat air and noise pollution. Numbers of trees proposed to be planted in the green belt development is 442 trees where in an amount of Rs 2.0 Lakh is proposed.

The total cost of the Project is estimated at Rs. 369.12 Crore.

### 3.3.4. Recommendation of SEIAA

Approved

### 3.3.5. Details of Environment Conditions

#### 3.3.5.1. Specific

#### SPECIAL CONDITIONS BY SEAC

	<p>The Proponent shall develop greenery around the premises wherein the inmates, students could feel the benefits of raising plants of indigenous species, preferably of evergreen in nature having religious importance, health benefits having medicinal importance as also being of aesthetic value etc.</p> <p>(a) It was suggested by the Committee that the plant species preferably be are of Bael (<i>Aegle marmelos</i>), Giloy (<i>Tinospora cordifolia</i>), Bakul (<i>Mimosups elengi</i>), Nahor (<i>Mesua ferrea</i>), Ashoka (<i>Saraca asoca</i>), Kanchan (<i>Bauhinia purpurea</i>), Rudrakhya (<i>Elaeocarps ganitrus</i>), Kadamba (<i>Neolamarckia cadamaba</i>), Joba (<i>Hibiscus rosa sinensis</i>), Sonaru (<i>Cassia fistula</i>), Putranjiba (<i>Putranjiva roxburghii</i>), Tezpatta (<i>Cinamomum tamala</i>), Thekera (<i>Garcinia morella</i>), Dalchini (<i>Cinamomum zeylanicum</i>), Sewali phul (<i>Nyctanthes arbor tris tis</i>), Money plant (<i>Araceae</i> member), <i>Sansevieria zelanica</i>, indigenous flowering plant species of herbs and shrubs like Kamini Kusum (<i>Murraya paniculata</i>), Aparajita (<i>Clitorea ternatea</i>), Narasingha (<i>Murraya koengii</i>) etc etc.</p> <p>1. (b) The area for plantation/greenery shall not be less than <b>1.7</b> ha and the plantation of <b>442</b> numbers of saplings, as indicated above, shall be carried out under the supervision of the local DFO, SF, Kamrup and the fund required for the purpose shall be worked out accordingly in consultation with the DFO concerned. The numbers of plants as involved shall also be of herbs and shrubs, therefore, the numbers shall be much higher according to the choice of species of plants in question.</p> <p>(c) The Committee suggested that the numbers of plants should not be restricted to the stipulations and the same should invariably be increased accordingly comprising of herbs, shrubs, climbers and trees, etc with touch of religious utility of flowering plants and effort to garner support from the inmates for future maintenance with their active support, particularly of the young students pursuing studies, staff, Doctors and the patients. Efforts need to be put to get the plants with their scientific names, local names properly labeled showing medicinal value for appreciation by the inmates.</p>
2.	<p>All the existing trees / shrubs requiring due pruning and transplanting may be done without removal,if existing any, at selected places / locations under consultation of the</p>

	concerned DFO. Under exceptional cases only where transplanting is not possible, felling may be resorted to.
3.	The Proponent shall comply the conditions of Indian Green Building Council (IGBC) or <i>GRIHA</i> (Green Rating for Integrated Habitat Assessment) / LEEDS (Leadership in Energy and Environmental Development Systems).
4.	Further, the STP is to be managed by the project Proponent (management authority) and shall have to tie up for the AMC with the STP provider for operation and their maintenance shall be ensured by the PCB, Assam.
5.	Certificate from the Central Ground Water Authority for use of water in the Operational phase needs to be obtained by the Proponent.
6.	The PP shall obtain Consent to establish (CTE) and Consent to Operate (CTO) from Pollution Control Board, Assam under the provisions of the Water Act, 1974 and the Air Act, 1981, as applicable.
7.	The cost earmarked for the environmental safeguards contained in the Environment Management Plan (EMP), as approved, amounting to Rs. 100.00 Lakh as Capital Cost and Rs. 35.00 Lakh as recurring cost per year against each of the components shall have to be utilized and shall not be diverted for any other purposes and year wise expenditures both in constructional and operational phases shall be reported to the PCB, Assam & SEIAA, the Regional Office, MoEF & CC, GoI, Guwahati along with the break up of expenditures for record and monitoring.
8.	The fund allocated under the ECR / CSR activities amounting to Rs 110.00 Lakh with the capital cost of Rs 75.00 Lakh and recurring cost of Rs 35.00 Lakh shall be spent for the specific purposes as approved and the same shall not be used for any other purposes. For this purpose the project Proponent shall identify and adopt a village in the north bank, preferably a remote village, and shall undertake the CSR activities in consultation with the villagers to turn the village in to a Model Village by using Green Energy, Bio-toilets, Plantation activities, skill development specially designed for women folk and promotion of the existing school nearby to the village to ensure CSR activities visible to public. Such activities shall be uploaded in the PARIVESH portal under intimation to all concerned.
9.	The Committee felt it expedient that the proponent shall make provision for a <i>YOGA Hall</i> (Yoga Centre) for the patients, inmates specially for the Children, the Women and as well for the elderly inmates wherein a trained personnel in Yoga could come to train the inmates, patients and others adequately for a healthy living.
10.	It is the bounden duty of the project Proponent to up load the Half Yearly Compliance Report (HCR) in terms of the guidelines circulated under OM No. IA3-22/1/2022-IA.III Dated 14.06.2024 by the ministry in the MoEF & CC, GoI.

### 3.3.5.2. Standard

8(a)	<b>Building / Construction</b>
<b>Statutory compliance</b>	

1.	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
1.	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightning etc.
1.	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
1.	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
1.	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
1.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
1.	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.
1.	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.
<b>Air quality monitoring and preservation</b>	
1.	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
1.	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
1.	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.
1.	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
1.	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.

1.	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
1.	Wet jet shall be provided for grinding and stone cutting.
1.	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
1.	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
1.	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
1.	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
1.	For indoor air quality the ventilation provisions as per National Building Code of India.
<b>Water quality monitoring and preservation</b>	
1.	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
1.	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
1.	Total fresh water use shall not exceed the proposed requirement as provided in the project details.
1.	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
1.	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
1.	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
1.	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
1.	Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
1.	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
1.	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

1.	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
1.	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
1.	All recharge should be limited to shallow aquifer.
1.	No ground water shall be used during construction phase of the project.
1.	Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
1.	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
1.	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.
1.	No sewage or untreated effluent water would be discharged through storm water drains.
1.	Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
1.	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
1.	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.
<b>Noise monitoring and prevention</b>	
1.	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
1.	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
1.	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
<b>Energy Conservation measures</b>	

1.	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
1.	Outdoor and common area lighting shall be LED.
1.	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
1.	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
1.	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
1.	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
<b>Waste Management</b>	
1.	A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
1.	Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
1.	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
1.	Organic waste compost/Vermiculture pit/Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
1.	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
1.	Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
1.	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
1.	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
1.	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
1.	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

<b>Green Cover</b>	
1.	No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
1.	A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
1.	Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
1.	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
<b>Transport</b>	
1.	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation.
1.	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
<b>null</b>	
1.	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
<b>Human health issues</b>	
1.	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
1.	For indoor air quality the ventilation provisions as per National Building Code of India.
1.	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
1.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

1.	Occupational health surveillance of the workers shall be done on a regular basis.
1.	A First Aid Room shall be provided in the project both during construction and operations of the project.
<b>Miscellaneous</b>	
1.	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
1.	ii. environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
1.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
1.	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
1.	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
1.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
1.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
1.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
1.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
1.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
1.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee.
1.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).
1.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

1.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
1.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
1.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
1.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
1.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
<b>Specific Conditions</b>	
1.	Recommendations of mitigation measures from possible accident shall be implemented based on Risk Assessment studies conducted for worst case scenarios using latest techniques.

### 3.4. Agenda Item No 4:

#### 3.4.1. Details of the proposal

<b>Installation of Split Cement Grinding Unit of capacity 1.0 MTPA by TAJ CEMENT MANUFACTURING PRIVATE LIMITED located at KAMRUP METRO, ASSAM</b>			
<b>Proposal For</b>		Fresh EC	
<b>Proposal No</b>	<b>File No</b>	<b>Submission Date</b>	<b>Activity (Schedule Item)</b>
SIA/AS/IND1/484198/2024	SEIAA. 3563/2023	06/07/2024	Cement plants (3(b))

#### 3.4.2. Deliberations by the committee in previous meetings

<b>Date of SEAC 1 :09/08/2024</b>
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**Deliberations of SEAC 1 :**

The committee also considered and examined the situation and distances of the existing Cement Plants (Star Cement plant and Daivik Cement) located nearby the proposed site in the KML file and also its probable impact in the surrounding area.

Detailed presentation was made by the consultant **Perfect Enviro Solution Pvt Ltd** a NABET accredited consultant on behalf of the Proponent and his authorized representative. It was asserted in the Presentation that the demand for Cement in India during the FY 2023 was estimated to be **574 MMTPA** and this is expected to reach **698 MMTPA** in the FY 2027. The demand for Cement in the NE as a whole was **7.7** Million MT in 2023 and is expected to increase to **13.0** Million MT by 2028. The Demand - Supply projection for cement on a National and State basis reveal that there exists an imbalance between availability and demand of cement particularly in the southern and Eastern Region. Under these aforesaid premises and circumstances to bridge the gap of Demand and Supply, the Company has come forwarded to venture with the project and has proposed to Install a Split Cement Grinding Unit of **1.0 MTPA** capacity at Village : Chamata, being a Green Field Project.

The EIA report for Public Hearing was submitted in time to the State Pollution Control Board, Assam on **04.03.2024** and Public Hearing (PH) for the proposed Project was held only on **10.06.2024** due to imposition of the **Model Code of Conduct** by the **Election Commission of India** for the ensuing **Parliamentary** Election.

It has emphatically been that the establishment of the proposed plant will increase the industrial activity which will boost the commercial and industrial development of the area and including the socio economic status of the of the local people. The project will create opportunities of direct employment for which skilled and unskilled manpower will be needed during construction of the project and during the operational stages of the project. There shall be generation of additional indirect employment through business opportunities such as transportation, ancillary shops, workshop, packing, repair and maintenance, supply of machinery etc. Local people including unemployed youths shall be given priority for the employment.

The basic requirement of the community will be strengthened by various social welfare activities to be carried out by the company. This will help in uplifting the living standards of local communities and provide further employment opportunities. It is also assured that the Unit shall employ a minimum of **80%** people of Assam in the Managerial cadre and minimum **90%** people of Assam in Non Managerial Cadre. The required skilled and unskilled labourer will be utilized from the local villages if required by up-scaling their skills through training in different sectors. Skill development will be done through vocational training programme in-house for mechanical and electrical and also the same shall be extended to eligible students of nearby villages every six monthly by the company.

Also, training centre for nearby villagers involving specially the women folk, differently able persons will be developed comprising of activities like stitching, painting and other related activities. Efforts shall be made for establishment of Vocational training institutions and which shall lead to improvement of working skill of the people in the area. Primary health and the medical care facilities shall be facilitated in consultation with the local stake holder and will certainly improve the health conditions as shall be given priority by the proposed project.

The Consultant also placed on record the pending case awaiting adjudication [ OA No 151/2024/EZ ( Ajjjul Khalasi & Ors- Vs- SEIAA, Assam & Ors) ] before the Hon'ble NGT, Eastern Zone Bench, Kolkata where by notices have been issued to all concerned including the Proponent. On perusal of the Order dated 02.08.2024 in the instant matter it transpires that allegedly Public Hearing (PH) was not conducted timely as mandated in the EIA Notification to be completed in a stipulated time frame besides poor attendance of stakeholders due to lack of adequate and wide publicity. The issues were clarified by the Member Secretary, PCB, Assam that due to the Model Code of Conduct for the Parliamentary Election invoked by the Election Commission of India the PH could not be undertaken in time and after lifting of the said Model Code of Conduct the PH could be taken up with due wide publicity in presence of the District Administration wherein large numbers of stakeholders numbering around 400 had participated. Conduct of PH and recording of its Proceedings in the form Minutes' thereafter and submission to the Regulatory Body were beyond the control of the Proponent. It was further asserted that some vested interests have filed complaints before the authorities and have dared to file the Application at the instance of some vested interests and that many of the

Applicants are primarily stake holders directly or indirectly trying to stall the process of grant of the EC for their personal gain at the behest of other vested interest.

Subsequently, some of the villagers claiming to be inhabitants of the locality have come forward with the petition under the plea that the complainants are indulging in activities where in they have failed to point out the environmental impacts as they are basically not at all concerned with the environmental issues. Rather these complainants are allegedly co-petitioners in the aforesaid OA and some of them have stake in the Cement plant located nearby namely the Star Cement. On a bare perusal of the petition it transpires that one of the complainants / petitioners namely Sri Younous Ali's father had sold a piece of land to the Star Cement thereby allegedly supporting establishment of the very plant. One Sri Baten Ali is allegedly using his vehicle in transportation of cement from the Star Cement plant including another plant nearby; One Sri Ramjan Ali's father has sold the piece of land to the Star Cement (supported with sale Deed Agreement); one Sri Sajid Sikdars' family had sold a piece of land to the Star Cement and that his near relative had given due support for the establishment of Star Cement on 28.08.2022 (supported with letter); similar is the case with one Sri Harun Sikdar involved in giving support in favour of establishment of Star Cement. It is further reiterated that the petitioner namely one Sri Rakesh Hazarika is not a permanent resident of the locality who is allegedly running his own business else where.

Aforementioned counter allegations, as leveled by handful of villagers of the locality, go to show that the petitioners have their own interest to stall the process of establishment of the plant in the locality while none of them are allegedly have raised their voice showing concern over the likely adverse impact on the environment.

Upon hearing the party and due deliberation the committee deemed it appropriate to invoke certain conditions which need to be complied with and submitted for further clearance and approval for grant of the EC by the SEIAA.

**Decision:** Recommended for grant of the EC .

### 3.4.3. Deliberations by the SEIAA in current meetings

**The project is under litigation in NGT (case no. O.A. 151/2024/EZ Ajjul Khalasi & Ors. And SEIAA, Assam & Ors.). Final decisions for EC would be made after final adjudication of NGT order.**

### 3.4.4. Recommendation of SEIAA

Deferred for ADS

### 4. Any Other Item(s)

N/A

### 5. List of Attendees

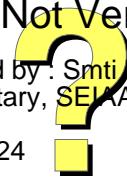
Sr. No.	Name	Designation	Email ID	Remarks
1	Rajesh Kemprai	Chairman, SEIAA	env*****@gmail.com	
2	Dr Sarat Phukan	SEIAA Member	sar*****@gauhati.ac.in	
3	Smti Mauchumi Barua	Member Secretary, SEIAA	mau*****@yahoo.in	



**Signature Not Verified**

Digitally Signed by: Smti Mauchumi Barua  
Member Secretary, SE/KA

Date: 25/10/2024





CIN : U26999AS2022PTC022451

## ANNEXURE-M/6

Ref:- TCMPL/2024-25/ECR2  
Dtd. 02/12/2024

To  
The Chairman  
State Environmental Impact Assessment Authority,  
Bamunimaidam, Guwahati-781021  
Dist.-Kamrup (M), Assam

Subject :- Request to grant EC  
Ref :- SEIAA. 3563/2023  
Ref :- TCMPL/2024-25/ECR1 dtd 22.10.2024  
Ref :- MOM ID :- EC/MOM/SEIAA/429506/9/2024 dtd.24.10.2024

Dear Sir,

We hereby inform you that we have signed an MOU with Government of Assam dated 09<sup>th</sup> May '2023 whereby, we and Government of Assam shall work together to ensure timely completion of the project and shall coordinate with each other on all matters pertaining to the establishment of the Mega Project.

As per the Minutes of 12<sup>th</sup> SEAC Meeting (2<sup>nd</sup> Sitting ) State Level Expert Appraisal Committee meeting held from 09/08/2024 to 09/08/2024 (MoM ID: EC/MOM/SEAC/377437/8/2024) Agenda Item No.5, **GRANT OF EC has been recommended.**

As per the Minutes of 20<sup>th</sup> SEIAA Meeting State Environment Impact Assessment Authority meeting held from 27/09/2024 to 27/09/2024 (MOM ID: EC/MOM/SEIAA/429506/9/2024) Agenda Item No 4: **Recommended for grant of the EC.**

**Deliberations by the SEIAA** :- the project is under litigation in NGT (case no. O.A. 151/2024/EZ Ajjiul Khalasi & Ors. And SEIAA. Assam & Ors.). Final decisions for EC would be made after final adjudication of NGT order.

As **NO STAY ORDER** has been ordered by NGT for the stay on the project, we therefore request you to please Grant the Environment Clearance as pending from your end.

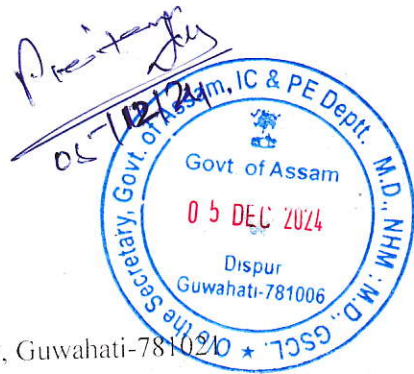
THANKING YOU AND OBLIGE.

For,  
TAJ CEMENT MANUFACTURING PRIVATE LIMITED

*Banani*  
DIRECTOR  
DIN:- 002015

C/c To, The Member Secretary,  
State Environmental Impact Assessment Authority, Bamunimaidam, Guwahati-781021

To, The Secretary to the Government of Assam,  
Industries Commerce & Public Enterprises Department, Dispur, Guwahati-6



O/o the SEIAA, Assam  
Date: 3/12/24  
RECEIVED  
*Q*

O/o the Secretary, Govt. of Assam  
Date: 3/12/24  
*Q*

**TAJ CEMENT MANUFACTURING PRIVATE LIMITED**

REGISTERED ADDRESS : Shivam Complex, Bharalumukh, AT Road, Guwahati, Assam - 781009

Email: tcmpl@tajcement.com | Phone No.: 0361- 4083974

WORKS : Village - Chamatapathar, Mouza – Sonapur, Kamrup (M), Assam - 782402